CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.204/MP/2020

Subject	:	Petition invoking Regulation 1.5(i) read with Regulation 5.2(u) and Regulation 6.5(11) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 for enforcement of 'must run' status granted to solar and wind generators and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking direction to State Load Dispatch Centre to act in accordance with 'Indian Electricity Grid Code' provisions while issuing backing down instructions to the solar and wind generators.
Date of Hearing	:	25.5.2023
Coram	:	Shri Jishnu Barua, Chairperson Shri I. S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member
Petitioner	:	Southern Regional Load Despatch Centre (SRLDC)
Respondents	:	Andhra Pradesh State Load Desptach Centre (APSLDC) and 2 Ors.
Parties Present	:	Shri Sidhant Kumar, Advocate, AP SLDC Ms. Manyaa Chandok, Advocate, AP SLDC Ms. Muskaan Gopal, Advocate, AP SLDC Shri Venkateshan M, SRLDC

Record of Proceedings

At the outset, learned counsel for the Respondent, APSLDC submitted that the Hon'ble High Court of Andhra Pradesh vide order dated 9.5.2023 in Writ Petition No. 7260 of 2021 has stayed all further proceedings of the present Petition. Learned counsel sought liberty to place the aforesaid order of Hon'ble High on record. She added that from November, 2022 onwards, there has been no instance of curtailment of solar and wind generation.

2.   Considering the above, the Commission permitted the Respondent No.1 to file its affidavit to place on record the order of the Hon'ble High Court of Andhra Pradesh dated 9.5.2023. Further, in view of the said order, the Commission deemed it appropriate to adjourn the matter *sine die*. Either party may approach the Commission for revival of the matter upon the outcome of the aforesaid Writ Petition before the Hon'ble High Court of Andhra Pradesh.

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By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

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